NATIONAL COMPANY LAW TRIBUNAL DIVISIONAL BENCH CHENNAL



ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 26/07/2017 AT 10.30 AM

> PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL SHRI S. VIJAYARAGHAVAN, MEMBER-TECHNICAL

APPLICATION NUMBER

PETITION NUMBER

: TCP/411/ (IB)/2017

NAME OF THE PETITIONER(S)

: SRL ADVISORS LLP

NAME OF THE RESPONDENT(S)

: RENAULT NISSAN AUTOMOTIVE INDIA PVT LTD

UNDER SECTION

: 433 (e)(f)

S.No. NAME (IN CAPITAL)

DESIGNATION

SIGNATURE

M. din

REPRESENTATION BY WHOM

MONICA CHOPDA

z. Aashish Jain Lunia Joe Susana a Susana.

Counsel for Petitioner Repeals Counted for Respondent

ORDER

Counsels for both the parties present. Counsel for Respondent undertakes to file vakalat on behalf of the Corporate Debtor and prays for time. At request, time is enlarged. In the meantime, Counsel for Petitioner is directed to propose the name of IRP after seeking consent in the prescribed form 2. Counsel for Respondent is directed to file counter within seven days. Matter is posted for arguments. Put up on 09.08.2017 at 10.30 A.M.

(.vijagarghami (S. VIJAYARAGHAVAN) MEMBER (TECHNICAL)

(CH. MOHD SHARIEF TARIQ) MEMBER (JUDICIAL)

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